

PUNJAB VIDHAN SABHA SECRETARIAT
NOTIFICATION

THE 22ND FEBRUARY, 2021

No. 5-LA-2021/ 2 .- The following Order by the Governor of Punjab, dated the 21st February, 2021, is published for general information –

“ਹੁਕਮ

ਭਾਰਤ ਦੇ ਸੰਵਿਧਾਨ ਦੇ ਅਨੁਛੇਦ 174 ਦੀ ਕਲਾਜ਼ (1) ਦੁਆਰਾ ਮੈਨੂੰ ਸੌਂਪੀਆਂ ਗਈਆਂ ਸ਼ਕਤੀਆਂ ਦੀ ਵਰਤੋਂ ਕਰਦਿਆਂ ਮੈਂ, ਵੀ.ਪੀ. ਸਿੰਘ ਬਦਨੋਰ, ਰਾਜਪਾਲ, ਪੰਜਾਬ, ਇਸ ਦੁਆਰਾ ਪੰਜਾਬ ਰਾਜ ਦੀ 15ਵੀਂ ਵਿਧਾਨ ਸਭਾ ਨੂੰ ਸੋਮਵਾਰ, ਮਿਤੀ 1 ਮਾਰਚ, 2021 ਨੂੰ 11.00 ਵਜੇ ਪੂਰਵ ਦੁਪਹਿਰ ਇਸ ਦੇ ਚੌਦਵੇਂ ਸਮਾਗਮ (ਬਜਟ) ਲਈ ਪੰਜਾਬ ਵਿਧਾਨ ਸਭਾ ਹਾਲ, ਵਿਧਾਨ ਭਵਨ, ਚੰਡੀਗੜ੍ਹ, ਵਿਚ ਇਕੱਤਰ ਹੋਣ ਲਈ ਬੁਲਾਵਾ ਭੇਜਦਾ ਹਾਂ।

ਮਿਤੀ ਚੰਡੀਗੜ੍ਹ :
21 ਫਰਵਰੀ, 2021

ਵੀ.ਪੀ. ਸਿੰਘ ਬਦਨੋਰ,
ਰਾਜਪਾਲ, ਪੰਜਾਬ।

ORDER

IN EXERCISE OF THE POWERS CONFERRED UPON ME BY VIRTUE OF CLAUSE (1) OF ARTICLE 174 OF THE CONSTITUTION OF INDIA, I, V.P. SINGH BADNORE, GOVERNOR OF PUNJAB, HEREBY SUMMON THE FIFTEENTH VIDHAN SABHA OF THE STATE OF PUNJAB TO MEET FOR ITS FOURTEENTH SESSION (BUDGET) AT 11.00 A.M. ON MONDAY, THE 1ST MARCH, 2021, IN THE PUNJAB VIDHAN SABHA HALL, VIDHAN BHAVAN, CHANDIGARH.

**DATED CHANDIGARH:
THE 21ST FEBRUARY, 2021.**

**V.P. SINGH BADNORE,
GOVERNOR OF PUNJAB."**

**DATED CHANDIGARH:
THE 22ND FEBRUARY, 2021.**

**SHASHI LAKHANPAL MISHRA,
SECRETARY.**

No. 5-LA-2021/ 4116 , dated Chandigarh, the 22nd February, 2021.


Copy forwarded for information to –

- 1 all Members of the Punjab Vidhan Sabha;
2. the Chief Secretary to Government, Punjab, Chandigarh;
- all Additional Chief Secretaries / Financial Commissioners / Principal Secretaries / Administrative Secretaries to Government, Punjab, Chandigarh;

Mani
Superintendent
Punjab Vidhan Sabha
Chandigarh

P.T.O.

4. the Principal Secretary to Hon'ble Chief Minister, Punjab;
5. the Principal Secretary to Government, Punjab, Department of Parliamentary Affairs, Chandigarh (with 4 spare copies) with reference to his Department's letter No. 1/3/2017-3419/19, dated the 20th February, 2021;
6. the Principal Secretary to Governor, Punjab, Chandigarh;
7. the Chief Electoral Officer and Secretary to Government, Punjab, Election Department, Chandigarh (with 4 spare copies);
8. the Legal Remembrancer and Secretary to Government, Punjab, Legislative Department, Chandigarh;
9. the Secretary-General, Rajya Sabha, Parliament House, New Delhi-110001;
10. the Secretary-General, Lok Sabha, Parliament House, New Delhi-110001 (with two spare copies);
11. the Secretary to Government of India, Ministry of Parliamentary Affairs, 92, Parliament House, New Delhi-110001;
12. the Secretary, Government of India, Department of Legal Affairs, Ministry of Law, New Delhi;
13. the Secretary, Election Commission of India, Nirvachan Sadan, Ashoka Road, New Delhi-110001;
14. the Secretaries to all State Legislative Assemblies / Councils in India;
15. the Deputy Secretary to Government of India, Ministry of Home Affairs, (Political I (A) Section), New Delhi – 110001;
16. the Under Secretary to Government, Punjab, General Administration (By name) with 180 spare copies for distribution amongst the various Branches under the Administrative Secretaries;
17. the Librarian, Lok Sabha Secretariat, Parliament House, New Delhi-110001;
18. the Director, Information and Public Relations, Punjab, Chandigarh;
19. the Incharge, United News of India, Building No. 6, First Floor, Sector 42, Attawa, Chandigarh-160036;
20. the Incharge, Press Trust of India, S.C.O. 78, First Floor, Sector 47-D, Chandigarh; and
21. all Press Correspondents stationed at Chandigarh.


SUPERINTENDENT,
for SECRETARY.